

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**BOMBAY BENCH**

RP 66 / 97

OPEN COURT / PRE DELIVERY JUDGMENT IN OA 148 / 93

Hon'ble Vice Chairman / Member (J) / Member (A)  
may kindly see the above Judgment for  
approval / signature.

MR. K. L. C.

V.C. / Member (J) / Member (A) (K/S)

24/1

Hon'ble Vice Chairman

Hon'ble Member (J) ✓

Agree R. M. K. L. C.

Hon'ble Member (A) (K/S)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH

REVIEW PETITION NO. 66/97 IN O.A.148/93

CORAM: HON'BLE SHRI B.S. HEGDE, MEMBER (J)  
HON'BLE SHRI M.R. KOLHATKAR, MEMBER (A)

M.A. TAMHANKAR

.. Review Petitioner  
(Original Applicant)

-versus-

U.C.I. & Ors.

.. Respondents

Tribunal's Order on Review  
Petition by circulation

Date: 24.7.97

(Per M.R. Kolhatkar, Member (A))

In this R.P. the Review Petitioner (original applicant) has sought review of our order dt. 6-6-97. The precise grounds for review are not clear. However, in the body of the review petition the applicant has set out the arguments on which he had relied when the matter was heard. It also appears that the applicant feels aggrieved by the fact that he was arguing in person whereas the respondents were represented by legally trained Govt. counsel. These contentions of the applicant have no bearing to the grounds on which the review has to be sought because applicant is not able to show any apparent errors on the face of the record in the judgment or any other satisfactory reasons. It would appear that the applicant considered the judgment to be wrong but in that case the appropriate remedy for the applicant is not to file review but approach the appropriate forum by way of a judicial scrutiny of the order of the Tribunal.

2. We are therefore of the view that the R.P. has no merit and the same is therefore dismissed by circulation as provided by the rules.

M.R.Kolhatkar  
(M.R. KOLHATKAR)  
Member(A)

B.S.Hegde  
(B.S. HEGDE)  
Member(J)

M